

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1434/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Daimler Financial Services India Pvt. Ltd
V/s
E-Global Trading Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16	Adv. Nibha	Advocate for respondent	<i>[Signature]</i>
16	Kunal Tiwari	Advocate for Petitioner	<i>[Signature]</i>

ORDER

CP No.1434/ I&BP/NCLT/MB/MAH/2017

The Counsel appearing on behalf of the Corporate Debtor has stated her difficulty to argue the matter today, though Petitioner Counsel is ready and willing to argue, at her request, list this matter on **1.12.2017** with peremptory direction to the Corporate Debtor as well as the Petitioner to argue the matter on the next date of hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)